

RATIFIED

Minutes of Meeting No.16/14 scheduled on 29.10.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 16/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 29.10.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318	DIPP, U.B.
2.	Sh. Parveen Sharma, Dy. DGFT	302	23061563 Extn.146	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:16/6/80-ALC2/2012	Party Name:THYSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.09.2013 followed by reminder dated 10.10.2013 and decided to send a final e-mail reminder for expediting their reply failing which the case will be rejected.				

2	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:10.12.2013
Decision : The Committee noted that the hardcopy again has been sent to Deptt. of C&PC on 10.08.2012 and decided to send reminder for expediting their comments.				

3	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:10.12.2013
Decision : The Committee noted that the case was already referred to EPCG Division for comments which are awaited. EPCG Division to be reminded.				

4	Case No.:12/15/80-ALC2/2012	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00347/AM13/	RLA File :03/95/040/00235/AM13/	Lic.No/Date:0310701463 10.07.2012	Defer Date:10.12.2013
Decision : The Committee noted that the DIT has issued D/L directly to the firm on 08.08.2013 followed reminder sent by DGFT on 10.10.2013 and decided to send final reminder for expediting their reply failing which the case will be rejected.				

	Case No.:34/24/80-ALC2/2012	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred

5	HQ File :01/80/050/00514/AM13/	RLA File :07/24/040/00192/AM13/	Lic.No/Date:0710090176 09.08.2012	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 followed by reminder dated 10.10.2013 and decided to send a final reminder for expediting their reply failing which the case will be rejected.				

6	Case No.:6/7/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied as per the discussions held during the Personal Hearing on 17.09.2013 to submit a written reply giving material balancing and complete details of import and supply along with weights of export product which was to be given within 15 days from the date of Personal Hearing. The Committee decided to remind the firm.				

7	Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied as per the discussions held during the Personal Hearing on 17.09.2013 to submit a written reply giving material balancing and complete details of import and supply along with weights of export product which was to be given within 15 days from the date of Personal Hearing. The Committee decided to remind the firm.				

8	Case No.:5/18/80-ALC2/2012	Party Name:LUDOWICI MINING PROCESS INDIA PVT LTD	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00373/AM13/	RLA File :04/24/040/00132/AM13/	Lic.No/Date:0410140287 05.10.2012	Defer Date:10.12.2013
Decision : The Committed noted that the hardcopy of firm's application has been sent to C&PC on 10.10.2013 and case is under examination with C&PC.				

9	Case No.:32/24/80-ALC2/2012	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Approved
	HQ File :01/80/050/00512/AM13/	RLA File :07/21/040/00638/AM13/	Lic.No/Date:0710092053 22.11.2012	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UO Note No.30(287)2011-ME dated 18.10.2013, (copy to be forwarded to firm and RA).				
RLA may take necessary action accordingly.				

	Case No.:24/24/80-ALC2/2012	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Approved
	HQ File :01/80/050/00504/AM13/	RLA File :05/23/040/00372/AM13/	Lic.No/Date:0510340930 17.12.2012	
Decision : Based on DIPP UO Note No. 12/84/2013-TSW/10 dated 29.10.2013, the Committee decided to ratify norms of subject authorization as under:				
- Quantities of export products from Sl. No. 1 to 10 may also be specified as 1 No., 6 Nos., 2 Nos., 1 No., 1 No., 1 No., 3 Nos., 1 No., 1 No. & 1 No. respectively in addition to their weights - Word "Relevant" may be prefixed with the descriptions of import items from Sl. No. 1 to 21.				

10	3. Quantity of import item at Sl. No. 1 may be allowed as	1.05 Kgs./Kg. content in the export product at Sl. No. 1.
	4. Quantities of import items at Sl. No. 2,3,4 & 5 may be allowed as	1.05 Kgs./Kg. content in the export product at Sl. No. 2.
	5. Quantities of import items at Sl. No. 6,7,8,9 & 10 may be allowed as	1.05 Kgs./Kg. content in the export product at Sl. No. 3.
	6. Quantity of import item at Sl. No. 11 may be allowed as	1.05 Kgs./Kg. content in the export product at Sl. No. 4.
	7. Quantity of import item at Sl. No. 12 may be allowed as	1.05 Kgs./Kg. content in the export product at Sl. No. 5.
	8. Quantities of import items at Sl. No. 13 & 14 may be allowed as	1.05 Kgs./Kg. content in the export product at Sl. No. 6.
	9. Quantities of import items at Sl. No. 15 & 16 may be allowed as	1.05 Kgs./Kg. content in the export product at Sl. No. 7.
	10. Quantity of import item at Sl. No. 17 may be allowed as	1.05 Kgs./Kg. content in the export product at Sl. No. 8.
	11. Quantity of import item at Sl. No. 18 may be allowed as	1.05 Kgs./Kg. content in the export product at Sl. No. 9.
	12. Quantities of import items at Sl. No. 19, 20 & 21 may be allowed as	1.05 Kgs./Kg. content in the export product at Sl. No. 10.
	RLA may take necessary action accordingly.	

11	Case No.:11/24/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00491/AM13/	RLA File :03/95/040/00710/AM13/	Lic.No/Date:0310717487 18.12.2012	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 25.09.2013 followed by reminder dated 10.10.2013 and decided to send a final reminder and also send an email for expediting their reply failing which the case will be rejected.				

12	Case No.:39/24/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00519/AM13/	RLA File :07/24/040/00381/AM13/	Lic.No/Date:0710092540 18.12.2012	Defer Date:26.11.2013
Decision : The Committee noted that the DIT has issued D/L directly to the firm on 03.04.2013 followed by reminder on 30.07.2013 by DEIT, reminder by DGFT on 10.09.2013 by e-mail and again send reminder by Speed Post on 11.10.2013 and decided to send last and final reminder requesting them to expedite their reply by 20.11.2013, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

13	Case No.:1/21/80-ALC2/2012	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Approved
	HQ File :01/80/050/00447/AM13/	RLA File :05/23/040/00346/AM13/	Lic.No/Date:0510341301 20.12.2012	
Decision : Based on DIPP UO No. 12/84/2013-TSW/13 dated 29.10.2013, the Committee decided to ratify norms of subject authorization as under: Advance Authorization may be ratified on repeat basis as per firm's Advance Authorization No. 0510284587 dated 24.02.2011 ratified in Norms Committee Meeting No. 15/80 dated 18/10/2011 RLA may take necessary action accordingly.				

	Case No.:40/24/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00520/AM13/	RLA File :07/24/040/00395/AM13/		

14			Lic.No/Date:0710092636 21.12.2012	Defer Date:26.11.2013
	Decision : The Committee noted that the DIT has issued D/L directly to the firm on 03.04.2013 followed by reminder on 01.08.2013 by DEIT and committee decided to send a reminder by DGFT on 10.09.2013 by e-mil and again send a reminder by Speed Post on 10.10.2013 and decided to send last and final reminder requesting them to expedite their reply by 20.11.2013, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

15	Case No.:41/24/80-ALC2/2012 HQ File :01/80/050/00521/AM13/	Party Name:POLY MEDICURE LTD. RLA File :05/24/040/00356/AM13/	Meet No/Date:16/80- ALC2/2013 29.10.2013 Lic.No/Date:0510341782 27.12.2012	Status: Deferred Defer Date:10.12.2013
	Decision : The Committee noted that the case is under examination with C&PC for their comments.			

16	Case No.:20/24/80-ALC2/2012 HQ File :01/80/050/00500/AM13/	Party Name:BHARAT HEAVY ELECTRICALS LIMITED RLA File :61/24/040/00050/AM13/	Meet No/Date:16/80- ALC2/2013 29.10.2013 Lic.No/Date:6110000908 09.01.2013	Status: Deferred Defer Date:10.12.2013
	Decision : The Committee noted that the case is under examination with DHI for their comments.			

17	Case No.:4/7/80-ALC2/2013 HQ File :01/80/050/00098/AM14/	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED RLA File :07/24/040/00457/AM13/	Meet No/Date:16/80- ALC2/2013 29.10.2013 Lic.No/Date:0710094150 11.03.2013	Status: Deferred Defer Date:10.12.2013
	Decision : The Committee noted that firm's reply dated 14.09.2013 sent to DIPP on 21.10.2013 for examination and comments.			

18	Case No.:3/7/80-ALC2/2013 HQ File :01/80/050/00097/AM14/	Party Name:BHARAT HEAVY ELECTRICALS LIMITED RLA File :09/24/040/00544/AM13/	Meet No/Date:16/80- ALC2/2013 29.10.2013 Lic.No/Date:0910055381 13.03.2013	Status: Deferred Defer Date:10.12.2013
	Decision : The Committee noted that firm's reply dated 28.09.2013 sent to DHI on 29.10.2013 for examination and comments.			

19	Case No.:37/10/80-ALC2/2013 HQ File :01/80/050/00192/AM14/	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED RLA File :05/24/040/00484/AM13/	Meet No/Date:16/80- ALC2/2013 29.10.2013 Lic.No/Date:0510350194 25.03.2013	Status: Approved
	Decision : Based on DIPP UO No.12/84/2013-TSW/19 dated 29.10.2013, the Committee decided to ratify norms of subject authorization as under: - Quantity of import item at Sl. No. 1 may be allowed as 4475 Kgs. inclusive of 47 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 2 may be allowed as 10585 Kgs. inclusive of 106 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 3 may be allowed as 5760.6 Kgs. inclusive of 48.2 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 4 may be allowed as 4978.7 Kgs. inclusive of 54 % wastage after 50 % recovery. RLA may take necessary action accordingly.			

	Case No.:38/10/80-ALC2/2013	Party Name:SIRIA IMPEX PVT.LTD.	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Approved
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	HQ File :01/80/050/00193/AM14/	RLA File :05/24/040/00007/AM14/	Lic.No/Date:0510351414 11.04.2013	
20	Decision : Based on DIPP UO No.12/84/2013-TSW/20 dated 29.10.2013, the Committee decided to ratify norms of subject authorization as under: 1. Word “Annealed” may be suffixed with the description of export product 2. Word “Unannealed” may be suffixed with the description of import item. 3. Quantity of import item may also be specified as 1100000 Pcs. in addition to its weight. 4. Quantity of import item may be allowed on net to net basis. RLA may take necessary action accordingly.			

	Case No.:4/10/80-ALC2/2013	Party Name:ENERTECH ENGINEERING PVT LTD	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Deferred
21	HQ File :01/80/050/00159/AM14/	RLA File :09/24/040/00626/AM13/	Lic.No/Date:0910055860 25.04.2013	Defer Date:10.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.09.2013 and decided to remind them for expediting their reply.			

	Case No.:15/7/80-ALC2/2013	Party Name:LURGI INDIA COMPANY PVT.LTD.	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Deferred
22	HQ File :01/80/050/00109/AM14/	RLA File :05/23/040/00004/AM14/	Lic.No/Date:0510352785 30.04.2013	Defer Date:10.12.2013
	Decision : The Committee noted that the firm’s reply dated 06.09.2013 again forwarded to DIPP for examination and comments.			

	Case No.:10/7/80-ALC2/2013	Party Name:DIGI DRIVES PLTD	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Approved
23	HQ File :01/80/050/00104/AM14/	RLA File :05/23/040/00022/AM14/	Lic.No/Date:0510353098 03.05.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(98)/2012/TSW(B)/228 dated 14.10.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

	Case No.:1/7/80-ALC2/2013	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Deferred
24	HQ File :01/80/050/00095/AM14/	RLA File :05/24/040/00036/AM14/	Lic.No/Date:0510353484 08.05.2013	Defer Date:10.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.09.2013 and decided to remind them for expediting their reply.			

	Case No.:16/7/80-ALC2/2013	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Deferred
25	HQ File :01/80/050/00110/AM14/	RLA File :05/24/040/00037/AM14/	Lic.No/Date:0510353487 08.05.2013	Defer Date:10.12.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 10.09.2013 and decided to remind them for expediting their reply.

26	Case No.:11/7/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00105/AM14/	RLA File :05/24/040/00035/AM14/	Lic.No/Date:0510353739 10.05.2013	Defer Date:10.12.2013
Decision : The Committee noted that the C&PC has issued D/L directly to the firm on 23.08.2013 and committee decided to remind them for expediting their reply.				

27	Case No.:13/7/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Approved
	HQ File :01/80/050/00107/AM14/	RLA File :05/23/040/00032/AM14/	Lic.No/Date:0510353880 13.05.2013	
Decision : Based on DIPP UO No.12/84/2013-TSW/27 dated 29.10.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net Fabricated weight of 850.702 MT may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 5, 8 to 12 & 15. 3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 540000 Kgs. inclusive of 4.17 % wastage. 4. Quantity of import item at Sl. No. 2 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 44280 Kgs. inclusive of 7 % wastage after taking 20 % recovery from scrap. 5. Quantity of import item at Sl. No. 3 may be allowed as 13 Nos. on net to net basis. Duty free weight of this item may be allowed as 59387 Kgs. inclusive of 2 % wastage as claimed by the firm. 6. Quantity of import item at Sl. No. 4 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as 1995 Kgs. inclusive of 1 % wastage as claimed by the firm. 7. Quantities of import items at Sl. No. 5, 9, 11 & 12 may be allowed as 24928 Kgs., 23988 Kgs., 10981 Kgs. & 2973 Kgs. respectively inclusive of 4.17 % wastage as claimed by the firm. 8. Quantity of import item at Sl. No. 6 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 1300 Kgs. inclusive of 4.17 % wastage as claimed by the firm. 9. Quantity of import item at Sl. No. 7 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 485 Kgs. inclusive of 4.17 % wastage as claimed by the firm. 10. Quantity of import item at Sl. No. 8 may be allowed as 480 Kgs.(0.18 Meters) inclusive of 2 % wastage. 11. Quantity of import item at Sl. No. 10 may be allowed as applied for i.e. 155500 Kgs. inclusive of 4.2 % wastage. 12. Quantity of import item at Sl. No. 13 may be allowed as 86 Nos. on net to net basis. Duty free weight of this item may be allowed as 3935 Kgs. inclusive of 2 % wastage as claimed by the firm. 13. Quantity of import item at Sl. No. 14 may be allowed as 11 Nos. on net to net basis. Duty free weight of this item may be allowed as 1716 Kgs. inclusive of 2 % wastage as claimed by the firm. 14. Quantity of import item at Sl. No. 15 may be allowed as 11007 Kgs. (11276 Meters) inclusive of 2 % wastage as claimed by the firm 15. Import items at Sl. No. 16, 18, 19, 21 & 22 may be allowed on net to net basis with accountability clause. 16. Import item at Sl. No.19 to be supplied with the export product. 17. Quantity of import item at Sl. No. 17 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 2986 Kgs. inclusive of 2 % wastage as claimed by the firm. 18. Import items at Sl. No. 20 & 23 may be allowed as applied for. 19. Quantities of import items at Sl. No. 24, 25 & 26(Welding Consumables) may be allowed as applied for i.e. 15000 Kgs. each. RLA may take necessary action accordingly.				

28	Case No.:7/10/80-ALC2/2013	Party Name:HASSIA PACKAGING PVT. LTD	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00162/AM14/	RLA File :31/83/040/00026/AM14/	Lic.No/Date:3110058411 21.05.2013	Defer Date:10.12.2013

Decision : The Committee noted that the case is under examination with MSME and await comments.

29	Case No.: 6/10/80-ALC2/2013	Party Name:LICRA GREEN TECHNOLOGIES	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00161/AM14/	RLA File :07/24/040/00019/AM14/	Lic.No/Date:0710095521 22.05.2013	Defer Date:10.12.2013
Decision : The Committee noted that the firm reply dated 23.10.2013 to be forwarded to MSME for examination and comments.				

30	Case No.: 13/10/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00168/AM14/	RLA File :07/24/040/00051/AM14/	Lic.No/Date:0710095583 27.05.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.09.2013 and decided to remind them for expediting their reply.				

31	Case No.: 23/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00178/AM14/	RLA File :31/83/040/00045/AM14/	Lic.No/Date:3110058550 30.05.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.09.2013 and decided to remind them for expediting their reply.				

32	Case No.: 25/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00180/AM14/	RLA File :31/83/040/00044/AM14/	Lic.No/Date:3110058551 30.05.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.09.2013 and decided to remind them				

33	Case No.: 17/10/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Approved
	HQ File :01/80/050/00172/AM14/	RLA File :03/95/040/00172/AM14/	Lic.No/Date:0310736876 06.06.2013	
Decision : Based on DIPP UO No. 12/84/2013-TSW/33 dated 29.10.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weight of 20966 Kgs., 21526 Kgs., 15700 Kgs., 1320 Kgs., 33568 Kgs. & 33712 Kgs may be specified with the quantities of export products at Sl. No. 1 to 6 respectively . 2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product. 3. Quantity of import item at Sl. No.1 may be allowed as 177609 Kgs. inclusive of 40 % wastage after taking 1/3rd recover from scrap. RLA may take necessary action accordingly.				

34	Case No.: 18/10/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00173/AM14/	RLA File :03/95/040/00184/AM14/	Lic.No/Date:0310736870 06.06.2013	Defer Date:10.12.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 10.09.2013 and decided to remind them for expediting their reply.

35	Case No.:29/10/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00184/AM14/	RLA File :03/95/040/00156/AM14/	Lic.No/Date:0310737293 12.06.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm's reply dated 21.10.2013 has been sent to DIPP on 28.10.2013 for examination and comments.				

36	Case No.:16/10/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00171/AM14/	RLA File :03/95/040/00178/AM14/	Lic.No/Date:0310737324 13.06.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.09.2013 and decided to remind them for expediting their reply.				

37	Case No.:30/10/80-ALC2/2013	Party Name:TEMA INDIA LIMITED	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Approved
	HQ File :01/80/050/00185/AM14/	RLA File :03/95/040/00187/AM14/	Lic.No/Date:0310737757 14.06.2013	
Decision : Based on DIPP UO No.12/84/2013-TSW/37 dated 29.10.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net Empty weight of 132.062 MT may be specified with the quantity of export products. 2. Quantity of import item at Sl. No. 1 may be allowed on net to net basis. 3. Quantity of import item at Sl. No.2 may be allowed as 28 Nos. each on net to net basis. However, duty free weight of these items may be allowed as 33.556 MT after taking 20 % recovery from scarp 4. Import item at Sl. No. 3 may be deleted as use of this item has not been shown in the export product. 5. Word "Relevant" may be prefixed with the description of import items at Sl. No. 4 & 5. 6. Quantities of import items at Sl. No. 4 & 5 may also be specified as 34544 Kgs. (46491.208 Meters) & 9123 Kgs (5525.9 Meters) respectively. 7. Quantities of import items at Sl. No 4 & 5 may be allowed on net to net basis with accountability clause. RLA may take necessary action accordingly.				

38	Case No.:21/10/80-ALC2/2013	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00176/AM14/	RLA File :03/95/040/00212/AM14/	Lic.No/Date:0310737939 17.06.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 16.08.2013 followed by reminder dated 10.10.2013 and decided to send final reminder for expediting their reply failing which the case will be rejected.				

39	Case No.:46/10/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00201/AM14/	RLA File :56/24/040/00007/AM14/	Lic.No/Date:5610002310 17.06.2013	Defer Date:10.12.2013
Decision : The Committee noted that the case is under examination with DIPP for their comments.				

40	Case No.:27/10/80-ALC2/2013	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00182/AM14/	RLA File :31/83/040/00040/AM14/	Lic.No/Date:3110059032 20.06.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.09.2013 and decided to remind them for expediting their reply.				

41	Case No.:8/10/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00163/AM14/	RLA File :04/24/040/00038/AM14/	Lic.No/Date:0410147388 24.06.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 and decided to remind them for expediting their reply.				

42	Case No.:9/10/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00164/AM14/	RLA File :04/24/040/00037/AM14/	Lic.No/Date:0410147387 24.06.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 and decided to remind them for expediting their reply.				

43	Case No.:15/10/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00170/AM14/	RLA File :03/95/040/00190/AM14/	Lic.No/Date:0310738812 24.06.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm's reply dated 23.10.2013 received and to be forwarded to DIPP for examination and comments.				

44	Case No.:32/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00187/AM14/	RLA File :05/23/040/00115/AM14/	Lic.No/Date:0510358118 26.06.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 and decided to remind them for expediting their reply.				

45	Case No.:33/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00188/AM14/	RLA File :05/23/040/00114/AM14/	Lic.No/Date:0510358117 26.06.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 and decided to remind them for expediting their reply.				

46	Case No.:35/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00190/AM14/	RLA File :05/23/040/00116/AM14/		

		Lic.No/Date:0510358114 26.06.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 and decided to remind them for expediting their reply.			

47	Case No.:24/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00179/AM14/	RLA File :31/83/040/00050/AM14/	Lic.No/Date:3110059102 27.06.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.09.2013 and decided to remind them for expediting their reply.				

48	Case No.:22/10/80-ALC2/2013	Party Name:RUD INDIA CHAIN PVT. LTD.	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00177/AM14/	RLA File :03/95/040/00254/AM14/	Lic.No/Date:0310739683 01.07.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm's reply dated 25.10.2013 to be forwarded to DHI for examination and comments.				

49	Case No.:31/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00186/AM14/	RLA File :05/23/040/00139/AM14/	Lic.No/Date:0510358720 04.07.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 and decided to remind them for expediting their reply.				

50	Case No.:44/10/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:10.12.2013
Decision : The Committee noted that the matter is under examination of PC-VI Section and decided to await comments.				

51	Case No.:34/10/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00189/AM14/	RLA File :05/23/040/00127/AM14/	Lic.No/Date:0510359006 08.07.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 and decided to remind them for expediting their reply.				

52	Case No.:39/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80- ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00194/AM14/	RLA File :05/23/040/00144/AM14/	Lic.No/Date:0510359603 12.07.2013	Defer Date:10.12.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 and decided to remind them for expediting their reply.				

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53	Case No.:12/10/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Approved
	HQ File :01/80/050/00167/AM14/	RLA File :04/24/040/00047/AM14/	Lic.No/Date:0410148045 17.07.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(57)/2013-TSW(B)/227 dated 14.10.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

54	Case No.:1/10/80-ALC2/2013	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00156/AM14/	RLA File :31/83/040/00072/AM14/	Lic.No/Date:3110059471 18.07.2013	Defer Date:10.12.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.09.2013 and decided to remind them for expediting their reply.			

55	Case No.:3/16/80-ALC2/2013	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Approved
	HQ File :01/80/050/00328/AM14/	RLA File :08/24/040/00178/AM14/	Lic.No/Date:0810123364 30.07.2013	
	Decision : Based on DIPP UO No. 12/84/2013-TSW/55 dated 29.10.2013, the Committee decided to ratify norms of subject authorization as under: 1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 8229.9 Kgs. as 1.05Kgs./Kg. content in the export product after taking clue from SION C - 593. RLA may take necessary action accordingly.			

56	Case No.:4/16/80-ALC2/2013	Party Name:SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00329/AM14/	RLA File :08/24/040/00184/AM14/	Lic.No/Date:0810123416 31.07.2013	Defer Date:10.12.2013
	Decision : The Committee noted that the case is under examination with MSME and await comments.			

57	Case No.:1/16/80-ALC2/2013	Party Name:DOSHION VEOLIA WATER SOLUTIONS PVT.LTD.	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00326/AM14/	RLA File :08/24/040/00430/AM13/	Lic.No/Date:0810123622 08.08.2013	Defer Date:10.12.2013
	Decision : The Committee noted that copy of application has not been received from RA and decided to request RA/firm to immediately forward hard copy of application for consideration of the case.			

58	Case No.:2/16/80-ALC2/2013	Party Name:LUBI INDUSTRIES LLP.	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00327/AM14/	RLA File :08/24/040/00203/AM14/	Lic.No/Date:0810123951 21.08.2013	Defer Date:10.12.2013
	Decision : The Committee noted that copy of application has not been received from RA and decided to request RA/firm to immediately forward hard copy of application for consideration of the case.			

59	Case No.:5/16/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00330/AM14/	RLA File :07/24/040/00157/AM14/	Lic.No/Date:0710097637 21.08.2013	Defer Date:10.12.2013
Decision : The Committee noted that copy of application has not been received from RA and decided to request RA/firm to immediately forward hard copy of application for consideration of the case.				

60	Case No.:1/13/80-ALC2/2013	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00206/AM14/	RLA File :05/24/040/00164/AM14/	Lic.No/Date:0510363820 27.08.2013	Defer Date:10.12.2013
Decision : The Committee noted that copy of application has not been received from RA and decided to remind RA/firm to immediately forward hard copy of application for consideration of the case.				

61	Case No.:2/13/80-ALC2/2013	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:16/80-ALC2/2013 29.10.2013	Status: Deferred
	HQ File :01/80/050/00207/AM14/	RLA File :07/24/040/00142/AM14/	Lic.No/Date:0710097965 03.09.2013	Defer Date:10.12.2013
Decision : The Committee noted that copy of application has not been received from RA and decided to request RA/firm to immediately forward hard copy of application for consideration of the case.				

S.No.366

Case No. A/R-138	M/s. Dynamatic	HQF.No.01/80/050/00460/AM11/DES-I	Lic. No. & date
Meeting No.16/14	Technologies Ltd.,	RA.F.No.07/24/040/00189/AM11	0710074081
Date: 29.10.2013	Bangalore	Fixation of norms	dt.06.09.2010

The Committee noted that firm has not replied as per the discussions held during Personal Hearing indicating the complete processes including wastages involved during manufacturing activity. The firm had agreed to furnish the reply within two weeks. The Committee decided to send a reminder for expediting their reply. Case is to be deferred on 10.12.2013.

S.No.367

Case No. A/R-140	M/s. Tema India	HQF.No.01/80/050/00042/AM12/DES-I	Lic. No. & date
Meeting No.16/14	Ltd., Mumbai	RA.F.No.03/95/040/00950/AM11	(i) 0310603295 dt.26.11.2010
Date: 29.10.2013		Fixation of norms	0310617937 dt.25.02.2011

The Committee noted that firm has not replied to deficiency letter dated 29.04.2013 followed by reminder dated 07.06.2013 and final reminders on 23.07.2013 and 11.10.2013 and decided to send last and final reminder requesting them to expedite their reply by 20.11.2013, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence and also inform the concerned RA for taking necessary action. Case is to be deferred on 26.11.2013.

S.No.368

Case No. A/R-07	M/s. Precise	HQF.No.01/80/050/00932/AM07/DES-I	Lic. No. & date
Meeting No.16/14	Process Con	RA.F.No.34/24/040/00265/AM07	3410018138
Date: 29.10.2013	troll, Baroda	Fixation of norms	dt.21.02.2007

The Committee noted that the firm's application has been sent to DEIT for examination and comments. Case is to be deferred on 10.12.2013.

S.No.369

Case No. A/R-24	M/s. Atlas	HQF.No.01/80/162/00691/AM11/DES-I	Lic. No. & date
Meeting No.16/14	Copco (India)	RA.F.No.03/24/042/00078/AM02	0310110065
Date: 29.10.2013	Ltd., Pune	Fixation of norms	dt.12.11.2001

The Committee deliberated the comments forwarded as per DIPP UO No12/55/2013-TSW-A/R dated 20.09.2013 and decided as under:-

“For the purpose of regularisation, Advance Authorization may be ratified as per GN-4 for Engineering Products.”

RLA may take necessary action accordingly.

S.No.370

Case No. A/R-42	M/s. Bharat Heavy Electricals Limited, Hyderabad	HQF.No.01/80/050/00773/AM11/DES-I	Lic. No. & date
Meeting No.16/14		RA.F.No.09/24/040/00380/AM11	0910044575
Date: 29.10.2013		Ratification of norms	dt.06.12.2010

The Committee noted that clarifications has been sought from EPCG Division vide O.M. No. 01/80/050/203/AM13/DES.I dated 30.8.2013 which has not been received and decided to send reminder to EPCG Division for examination and comments. Case is to be deferred on 10.12.2013.

S.No.371

Case No. A/R-45	M/s. Brakes India Ltd., Chennai	HQF.No.01/80/050/01124/AM08/DES-I	Lic. No. & date
Meeting No.16/14		RA.F.No.04/24/040/00263/AM08	0410093871
Date: 29.10.2013		Request for revision / amendment of norms	dt.15.02.2008

The Committee noted that firm has not replied to deficiency letter dated 10.10.2013 and decided to remind them for expediting their reply. Case is to be deferred on 10.12.2013.

S.No.372

Case No. A/R-51	M/s. Indian Technometal Co. Ltd., New Delhi	HQF.No.01/80/050/00557/AM12/DES-I	Lic. No. & date
Meeting No.16/14		RA.F.No.05/23/040/00289/AM12	0510307109
Date: 29.10.2013		Request for revision of norms	dt.03.11.2011

The Committee noted that firm has informed by e-mail dated 29.10.2013 requesting for postponement of their Personal Hearing due to Deepawali Festival and committee decided to give opportunity to attend Personal Hearing alongwith facts of their case on 10.12.2013 at 2.30 PM in Room No.11, Udyog Bhawan, New Delhi. Case is to be deferred on 10.12.2013.

S.No.373

Case No. A/R-61	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00485/AM13/DES-I	Lic. No. & date
Meeting No.16/14		RA.F.No.03/94/040/00605/AM13	0310715374
Date: 29.10.2013		Request for revision of norms	dt.21.11.2012

Based on DIPP UO No. 12/84/2013-TSW/61-A/R dated 29.10.2013, the Committee decided to maintain status quo because of the following reasons:

1. Quantity of import item at Sl. No. 8 has been reduced to 11789 Kgs. after restricting the quantity of plates required for different testing to 2 % of weight of plates.
2. Quantity of import item at Sl. No. 9 has been reduced to 111478 Kgs. after taking 1/3rd recovery from the scrap generated during the manufacturing operations and restricting the quantity of plates required for different testing to 2 % of weight of plates.
3. Quantity of import item at Sl. No. 15 has been reduced to 12822 Kgs. after restricting the quantity of tubes required for different testing to 2 % of weight of tubes.
4. Quantities of Welding Consumables at Sl. No. 18 to 20 have also been allowed based on the quantities of Steel Plates/pipes/tubes/ components to be welded

RLA may take necessary action accordingly.

S.No.374

Case No. A/R-62	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00488/AM13/DES-I	Lic. No. & date
Meeting No.16/14		RA.F.No.03/94/040/00735/AM13	0310716642
Date: 29.10.2013		Request for revision of norms	dt.07.12.2012

Based on DIPP UO No. 12/84/2013-TSW/61-A/R dated 29.10.2013, the Committee decided to maintain status quo because of the following reasons:

1. Quantity of import item at Sl. No. 1 has been reduced to 17664 Kgs. after taking 1/3rd recovery from the scrap generated during the manufacturing operations and restricting the quantity of plates required for different testing to 2 % of weight of plates.
2. Quantities of Welding Consumables at Sl. No. 2, 3 & 4 have also been allowed based on the quantities of Steel Plates etc. to be welded

RLA may take necessary action accordingly.

S.No.375

Case No. A/R-63	M/s. Multitec	HQF.No.01/80/050/00258/AM13/DES-I	Lic. No. & date
Meeting No.16/14	Aids Pvt. Ltd.,	RA.F.No.05/24/040/00144/AM13	0510333002
Date: 29.10.2013	Faridabad	Request for fixation of norms	dt.29.08.2012

The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(226) 2011-ME dated 20.09.2013 (copy to be forwarded to firm and RA).

RLA may take necessary action accordingly.

S.No.376

Case No. A/R-79	M/s. E.S. Lighting	HQF.No.01/80/050/00066/AM11/DES-I	Lic. No. & date
Meeting No.16/14	Technologies (P)	RA.F.No.05/23/040/00205/AM10	0510260440
Date: 29.10.2013	Ltd., Faridabad	Request for completion of export obligation	dt.15.03.2010

The Committee noted that the firm request dated 08.07.2013 has been sent to DHI for examination and comments. Case is to be deferred on 10.12.2013.

S.No.377

Case No. A/R-80	M/s. GEA BGR	HQF.No.01/80/050/00461/AM10/DES-I	Lic. No. & date
Meeting No.16/14	Energy System	RA.F.No.04/24/040/00169/M10	0410108791
Date: 29.10.2013	India Ltd., Chennai	Request for revision of norms	dt.23.10.2009

The Committee noted that the firm request dated 04.07.2013 has been sent to DHI for examination and comments. Case is to be deferred on 10.12.2013.

S.No.378

Case No.C-08	M/s. M+Acer	HQ F.No.01/80/162/00269/AM13/DES-I	
Meeting No.16/14	Automotive Systems Pvt.		
Date: 29.10.2013	Ltd., Bangalore	Fixation of input output norms for the export product "Solenoid" in respect of 100% EOU – reg.	

The Committee noted that the firm vide letter 10.08.2013 has replied to this office letter dated 22.07.2013. However, the firm has submitted a copy of earlier reply dated 02.02.2013 which is therefore not complete. The committee decided to remind the firm to furnish complete reply for the following:

1. Information in respect of Sl. No. 11 of Standard Deficiency Format for each component of Solenoid assembly manufactured from Brass strip/Rod & copper strip/wire
2. Input raw materials, namely, Brass strip/Rod & copper strip/wire blank size and weight thereof supported by size of component to be manufactured – component wise.

Case is to be deferred on 10.12.2013.

S.No.379

Case No.C-05	M/s. M+Acer	HQ F.No.01/80/162/00914/AM14/DES-I	
Meeting No.16/14	Automotive Systems Pvt.		
Date: 29.10.2013	Ltd., Bangalore	Request for revision for scrap/Wastage norms for the export product "Level Indicator Assembly" in respect of 100% EOU – reg.	

Based on DIPP UO No. 12/84/2013-TSW/134 dated 29.10.2013, the Committee decided to clarify to items as under:

1. Quantity of import item at Sl no. 3 namely, Brass Strip has been allowed as 3.179 gms. for the manufacture of 1 No. of Level Indicator Assembly as 3.057 gms./gm content ion the export product.
2. As the export product namely, Level Indicator Assembly contains 1.04 gms. of Brass strip terminals A& B, quantity of brass strip works out as 3.179 gms. as 3.057 gms./gm content ion the export product.

S.No.380

Case No.C-06	M/s. Eastern Machine	HQ F.No.01/80/162/00138/AM14/DES-I	
Meeting No.16/14	Elements Pvt. Ltd.,		
Date: 29.10.2013	Maraimalai Nagar	Request for fixation of input output norms for the export product "Bushes" in respect of 100% EOU – reg.	

The Committee noted that the case is under examination with MSME and await the comments. Case is to be deferred on 10.12.2013.

S.No.381

Case No.C-07	M/s. Tata Aerospace Systems Ltd., Hyderabad	HQ F.No.01/80/162/00249/AM14/DES-I
Meeting No.16/14		Request for fixation of input output wastage norms for the export product "Helicopter Cabin Kits, Design, Development and Manufacturing of Parts and Accessories for Civilian Aircraft" in respect of 100% EOU – reg.
Date: 29.10.2013		

The Committee noted that the firm's application has been sent to DHI / MSME for examination and comments. Case is to be deferred on 10.12.2013.

S.No.382

Case No. A/R-81	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/01146/AM08/DES-I	Lic. No. & date
Meeting No.16/14		RA.F.No.03/95/040/01133/AM08	0310464682
Date: 29.10.2013		Request for revision of norms	dt.12.03.2008

The Committee noted that the firm's request dated 19.08.2013 has been sent to DHI on 23.10.2013 for examination and comments. Case is to be deferred on 10.12.2013.

S.No.383

Case No. A/R-82	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00443/AM13/DES-I	Lic. No. & date
Meeting No.16/14		RA.F.No.03/95/040/00447/AM13	0310713894
Date: 29.10.2013		Request for amendment / revision of norms	dt.30.10.2012

Based on DIPP UO No. 12/84/2013-TSW/82_A/R dated 29.10.2013, the Committee decided to modify norms of subject authorization as under:

Norms ratified in NC meeting dated 26.12.2012 may be corrected as under:

1. Net weight of import item at Sl. No 3 may be allowed as 30445 Kgs. on net to net basis .

RLA may take necessary action accordingly.
